

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P. No. 74/(MAH)/2015  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Mr. Vinod Muktinath Sharma  
V/s  
M/s Sharma Realty Pvt. Ltd & Ors.

SECTION OF THE COMPANIES ACT : 397/398, 58, 59 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

**T.C.P. 74/397-398,58,59/NCLT/MB/MAH/2015**

1. The Learned Representatives of both the sides are present.
2. Due to the latest development of the sad demise of the Respondent No. 2 (father) the Amendment application is filed for which the Respondent has to file Reply. Reply is to be filed on or before 28.11.2017. A Rejoinder, if required to be filed on or before 12.12.2017.
3. Matter is listed for hearing on **19.12.2017**.

**Sd/-**

**Bhaskara Pantula Mohan**  
**Member (Judicial)**  
**07.11.2017.**

aah

**Sd/-**

**M.K. Shrawat**  
**Member (Judicial)**